

ITEM NO.49

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
7094-7095/2017

(Arising out of impugned final judgment and order dated 21-12-2016
in CRLA No. 72/1982 21-12-2016 in CRLA No. 82/1982 passed by the
High Court Of Judicature At Allahabad, Lucknow Bench)

MANI RAM & ORS. ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.92576/2017-EXEMPTION FROM FILING O.T. and IA
No.92577/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-10-2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Kalimullah Khan, Adv.
Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Shariq Ahmed, Adv.
Mohd. Wasim, Adv.
Mr. Rashid Khan, Adv.
Mr. Sajid Imam Naqvi, Adv.
Ms. Shumaila Altaf, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the nature of offence in the Special Leave
Petitions as well as on the prayer for interim relief.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR